[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 30/2020-Customs (N.T./CAA/DRI)

New Delhi, dated 04.08.2020

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4\textsuperscript{th} June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30\textsuperscript{th} November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No.28/2020-Customs (N.T./CAA/DRI) dated 24.06.2020 published vide S.O.2229(E) dated 06.07.2020.

In the Table to the said notification, against serial number 5, in column 3 for the existing entry, “F. No. DRI/MZU/CI/Int-77/2018 dated 30.04.2020 read with corrigendum dated 23.06.2020” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-16/2020]

(JASPRAET SINGH SUKHIJA)
JOINT DIRECTOR

Copy forwarded for information and updation of record to

1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, 2\textsuperscript{nd} Floor, New Custom House, Ballard Estate, Mumbai-400001.

2. Additional Director General, Directorate of Revenue Intelligence, Mumbai with the request to inform the noticee about the issue of notification.